

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 269/MP/2018 along with IA Nos. 22 & 26 of 2024

Subject : Petition under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission's direction dated 28.9.2017 in Petition No. 97/MP/2017.

Petitioner : Adani Power (Mundra) Limited (APMuL)

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and Ors.

Date of Hearing : **18.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Amit Kapur, Advocate, APMuL
Ms. Poonam Verma Sengupta, Advocate, APMuL
Shri Saunak Rajguru, Advocate, APMuL
Shri Subham Bhut, Advocate, APMuL
Shri Krishan Rana, Advocate, APMuL
Shri Kumar Gaurav, APMuL
Shri Sanjay Jain, Sr. Advocate, Haryana Discoms
Shri Lokesh Sinhal, Advocate, Haryana Discoms
Ms. Ashima Gupta, Advocate, Haryana Discoms
Ms. Priyadarshini, Advocate, Haryana Discoms
Shri Guarav Gupta, Haryana Discoms
Shri Vikrant Saini, Haryana Discoms
Shri Bipin Gupta, Advocate, Rajasthan Discoms
Shri Paramhans Sahani, Advocate, Rajasthan Discoms
Shri Anand Ganesan, Advocate, MSEDCL
Ms. Tushar Mathur, Advocate, MSEDCL
Ms. Himani Yadav, Advocate, MSEDCL

Record of Proceedings

At the outset, learned senior counsel for the Respondents, Haryana Discoms apprised that both the Miscellaneous Applications moved by the Respondents before the Hon'ble Supreme Court have been withdrawn by the Respondents. Learned senior counsel also submitted that pursuant to the direction of the Commission vide Record of Proceedings for the hearing dated 22.8.2024, Coal India Limited (CIL) has been impleaded as party to the Petition. However, as on date, no reply has been filed by CIL. He added that as per the direction of the Commission therein, the Respondents have also approached all the zonal offices of Indian Railways, and while two of them have indicated that no relevant record is available with them, the response from the other zonal offices is still awaited. Learned senior counsel, accordingly, submitted that CIL be directed to file its reply in a time-bound manner, and in the meantime, the Respondents will also pursue with the Zonal office of the Railways for the requisite data/information.

2. Learned counsel for the Petitioner submitted that since previously also the Respondents have been permitted to approach these authorities for obtaining the details/



information, a final opportunity may be given for requisitioning such details/information, and the Commission may, thereafter, proceed with the matter. Learned counsel also submitted that Misc. Applications moved before the Hon'ble Supreme Court by the Respondents ought to be also placed on record.

3. In response, learned senior counsel for the Respondents, Haryana Discoms fairly submitted that the Respondents will also place on record copies of such applications along with the orders therein.

4. Considering the submission made by the learned senior counsel and learned counsel for the parties, the Commission directed as under:

(a) The Petitioner to also map CIL on the e-filing portal of the Commission;

(b) The Petitioner to file the details/ information as called for vide Record of Proceedings for the hearing dated 21.2.2024 and 10.4.2024 relating to sea mode of transportation also.

(c) The Respondents, Haryana Discoms to also coordinate with CIL for filing of its reply, in regard to the requisite information/data, if any, within four weeks.

(d) The Respondents, Haryana Discoms to also place on record the details /information received from the concerned zonal offices of Indian Railways, if any, within three weeks. Also, the Respondents to place on record the copies of Miscellaneous Applications moved by them along with Order(s) passed by the Hon'ble Supreme Court therein.

(e) All the Respondents to file their additional reply/affidavit, if any, within four weeks

(f) The Petitioner to file its repose of the above, if any, within three weeks thereafter.

5. The matter will be listed for final hearing on **13.1.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)